

श्री उ० मू० त्रिवेदी : क्या माननीय मंत्री जी यह बताने की कोशिश करेंगे कि जो हिन्दी में ऐक्ट बनाये जाते हैं और उन्हें बंधानिक तरीके से सही ऐक्ट प्रमाणित माना जाता है तो उन शब्दों को जो एक ही प्रकार के शब्द हैं और एक ही प्रकार जिनकी व्युत्पत्ति हुई है दूसरे संस्कृत शब्दों से, उनका एक ही प्रकार का हिन्दी में भी हो न कि मराठी में अलग, गुजराती में अलग और हिन्दी में अलग उदाहरण के तौर पर मैं कहता हूँ . . .

अध्यक्ष महोदय: आपके आने से पहले यह सवाल हो चुका है।

श्री उ० मू० त्रिवेदी: अगर हुमा है तो I am sorry. I shall withdraw it. But let me complete my question first.

जैसे उन्होंने कहा है कि कमीशन यह काम कर रहा है कि सब लेग्वेज में एक ही टर्म जो हों उनको ईवाल्ब किया जाय। लेकिन ऐसी गलती हुई है कि बड़े बड़े जजेज गलती कर जाते हैं। अभियोग और आरोप शब्द का मतलब एक ही है। लेकिन आरोपी का मतलब तो हो जाता है ऐक्यूज्ड और अभियोगी का मतलब कम्प्लेनेन्ट हो जाता है। यह कौन सी भाषा से व्युत्पत्ति हुई है ?

Polygamy among Muslims

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*274. **Shri M. L. Dwivedi:**
Dr. M. M. Das:
Shri Bhagwat Jha Azad:
Shri S. C. Samanta:
Shri Subodh Hansda:

Will the Minister of Law be pleased to state:

(a) whether Government have received the views of the different State Governments about the proposal to impose a ban on polygamy among the Muslims;

(b) if so, the names of the States in favour of and against the proposal;

(c) whether Government have collected information about the Muslim countries where polygamy has been banned; and

(d) if so, the names of those countries?

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): (a) and (b). So far the State Governments of Assam, Mysore, Jammu and Kashmir and Nagaland and the Union Territory Administration of Dadra and Nagar Haveli and Goa, Daman and Diu have communicated their views. Replies from other State Governments are awaited. While the State Governments of Assam and Mysore and the Union Territory Administrations of Dadra and Nagar Haveli and Goa, Daman and Diu are in favour of the proposal, the State Governments of Nagaland and Jammu and Kashmir are opposed to it.

This is about polygamy, Sir . . .

Mr. Speaker: He is reminding me particularly of it.

Shri C. R. Pattabhi Raman: I had answered this question in another form some time back, and you, Sir, are aware of it.

Shri Priya Gupta: He should quote it again.

Shri C. R. Pattabhi Raman: (c) No, Sir. But the Government is trying to collect the necessary information about the various Muslim countries.

(d) Does not arise.

श्री म० ला० द्विवेदी : मैं यह जानना चाहता हूँ कि गवर्नमेंट मंत्रिस के लिये कुछ समय पहले भारत सरकार ने एक नियम बनाया था कि जो व्यक्ति एक से अधिक पत्नी रखेगा, उसे या तो सेवा में नहीं लिया जायेगा, या उसकी सेवा में मुक्त कर दिया जायगा। क्या यह नियम विगोरसली चलाया जा रहा है; यदि हाँ, तो किस हद तक ?

Mr. Speaker: Only among Muslims?

Shri U. M. Trivedi: It was for all.

श्री म० ला० द्विवेदी : सभी पर लागू था ।

Shri U. M. Trivedi: Does the rule apply to Muslims also?

Shri C. R. Pattabhi Raman: While I completely approve of it to my knowledge there does not seem to be any such rule. But I will check it up with regard to polygamy.

Mr. Speaker: That part is very relevant, as to whether it applied to non-Muslims, or Muslims also.

श्री म० ला० द्विवेदी : मैं यह जानना चाहता हूँ कि मुसलिम लीडर्स लैजिस्लेटर्स और सामाजिक लीडर्स से क्या सरकार ने इस सम्बन्ध में कोई सलाह ली है या लेने जा रही है? यदि ली है, तो क्या है, यदि नहीं ली है, तो कब तक लेंगे?

विधि मंत्री (श्री गोपाल स्वर्ण पाठक) : इस सम्बन्ध में जैसा मैंने पहले एक दिन यहां पर एक सवाल के जवाब में कहा था कि जितनी भी स्टेट गवर्नमेंट्स हैं, उनको इस सम्बन्ध में खत भेज दिये गये हैं उनकी राय जानने के लिये, क्योंकि यह लिस्ट 3 (कानकरेन्ट लिस्ट) का मामला है और इस बारे में उनको भी कानून बनाने का हक है, इसी तरह से चुने हुए पार्लियामेंट के मेम्बरों और लीडर्स को भी खत भेज दिये गये हैं। करीब करीब 50 खत भेजे गये हैं, बल्कि इससे भी कुछ ऊपर ही होंगे। कुछ के जवाब आ गये हैं और बाकियों के जवाब का इन्तजार कर रहा हूँ। जब इन सब के जवाब आ जायेंगे तब कुछ कार्यवाही कर सकूंगा।

Shri S. C. Samanta: Is it not a fact that according to the present law, polygamy among Muslims is not banned? If that be so why are Government seeking the advice of different States? Is there any intention to ban it by legislation?

श्री गोपाल स्वर्ण पाठक : स्टेट्स की राय की वजह से अखिरत ही की यह कन्वेन्शन हो गई है कि कानकरेन्ट लिस्ट में जो सब्जेक्ट्स होते हैं, उनके लिये स्टेट्स की राय भी ली जाती है, क्योंकि उनको भी कानून बनाने का हक है। इस वजह से तमाम स्टेट्स को लिख दिया गया है, कुछ स्टेट्स के जवाब आ गये हैं, कुछ के जवाबों का इन्तजार है।

Shrimati Lakshmikanthamma: When do Government expect to receive replies from all the States? Will Government bring forward this legislation at the earliest so that the privilege which Hindu women are already enjoying may be extended to Muslim women also?

Shri Hari Vishnu Kamath: It will be polyandry.

श्री गोपाल स्वर्ण पाठक : मैं यह अभी नहीं बता सकता कि कब तक वहां से सब जवाब आ जायेंगे। रिमाइन्डर्स या तो भेज दिये गये हैं, यदि नहीं भेजे गये हैं, तो उनको भेज दूंगा ताकि जल्दी से जवाब आ जायें। जब तक जवाब नहीं आयेंगे, तब तक मैं इस मामले पर गौर नहीं कर सकूंगा।

Shri Hari Vishnu Kamath: Have any Muslim political parties or Muslim religious or cultural organisations in India represented to Government against the enactment of a uniform civil code in accordance with the directive principles of the constitution? If so, which parties or organisations are they?

Shri G. S. Pathak: I have not received any communication from any Muslim organisation as such, but several years ago there were some communications, and before the Government could consider this question, there was a committee which was proposed to be appointed.

Shri Hari Vishnu Kamath: Before you came in?

Shri G. S. Pathak: Yes. But that committee was not ultimately appointed because there was some

opposition, and it was not considered expedient to proceed with the matter.

Shri Hari Vishnu Kamath: Which political parties were they at that time? Let us know which parties, which organisations.

Shri Shinkre: Not relevant.

Shri G. S. Pathak: Some of the important Muslim organisations which opposed the appointment of such a committee were—the opposition was to the appointment of the committee itself....

Shri Hari Vishnu Kamath: Committee for what?

Mr. Speaker: He wanted to know whether they had opposed this new enactment, uniform civil code. There is nothing about that.

Shri G. S. Pathak: The question was... (Interruptions).

Shri Hari Vishnu Kamath: Let us have it, please do not stop him.

Mr. Speaker: The names are of those associations or parties which were opposed to the appointment of the committee and not to the uniform civil code.

Shri G. S. Pathak: Since the announcement in Parliament, representations from individuals as well as Muslim organisations were received, and they have by and large opposed any amendment to the existing Muslim law on the ground that it would amount to an interference in their religious affairs. Some protests also appeared in the press about it. Some of the important Muslim organisations which opposed the appointment of such a committee were the Jamiat-ul-Ulema, Delhi, Majlis-e-Shoora of Jamiat-e-Islamia-e-Hindi, Delhi, and there are ten others. If he wants their names, I can give them.

Shri Hari Vishnu Kamath: Let them be laid on the Table of the House. In secular India, they should behave better.

Mr. Speaker: That might be laid on the Table of the House.

Next question. Shri P. C. Borooah.

Shrimati Sharda Mukerjee: This is a very important question and I want to know... (Interruptions).

Mr. Speaker: It might be an important question but I have called Mr. Borooah. They can have a discussion on polygamy if they want but I cannot allow further questions.

Shri Priya Gupta: There is very little time in this session.

Shri Joachim Alva: If Members persist they do get a chance. It is an important question.

Mr. Speaker: No. When I have passed on to the next question I do not go back.

Shri Joachim Alva: You have relaxed many times.

Mr. Speaker: I have not done it.

Shri U. M. Trivedi: Never.

Shri Tyagi: It is a very interesting subject.

Shri Hem Barua: For questions like this you should give more time.

Mr. Speaker: I am sure Mr. Hem Barua is interested. He can have a discussion in any other form.

Drive against Black Marketeers

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*275. **Shri P. C. Borooah:**

Shri Bhagwat Jha Azad:

Shri S. C. Samanta:

Shri Subodh Hansda:

Shri M. L. Dwivedi:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

(a) whether Government have obtained any reports from different States and Union Territories about the drive against hoarders and black-marketeters of foodgrains and other essential commodities during the year 1966;